

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Order Sheet

OA 139/86

Date	Office Notes	Orders of Tribunal
		<u>EV & CSW</u> Adj'd at the request of counsel of applicant for hearing to 13/x/88 Call on 13/x/88
17.3.89	Posted to 14/12/88 under notice VIII/4/88/Jdl dt 10/10/88 Posted to 17/3/89 under notice (viii) 4/88/Jdl (ii) dt 12/12/88 14/12/88 Q. RamaKrishnan for applicant T. A. Rajan for respondent	<u>22/6</u> <u>22/6/88</u> <u>SPM & CSW</u> At the request of the learned counsel, list for final hearing on 6.6.89. <u>Sing R</u> <u>17/3/89</u>
6/6/88	Mr. PV Abraham & Mr. Jayaram R. Santosh Kumar Proxy Counsel of the Applicants	<u>Cross & NVK</u> At the request of the learned Counsel for the applicant, the matter is adjourned for hearing to 12/7/88

Y
6/6/88

Date	Office Notes	Orders of Tribunal
12-7-89	<p>Mr MC Cherian for respondent</p> <p><i>Order communicated on 17.7.89. Filed on 18.7.89.</i></p> <p><i>S 18.7.89</i></p>	<p><u>SPM & ND</u></p> <p>Neither the applicant nor his counsel is present despite the fact that this case was fixed for final hearing at the request of the learned counsel for the applicant.</p> <p>The application is therefore dismissed for default and non-prosecution.</p> <p><i>by SPN 12.7.89</i></p>